

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 100 - 119]

[Monday, June 17, 2019/ Jyaistha 27, 1941(Saka)

No. 100

Table Office (B)

Oath or Affirmation

In continuation of para 4 dated 3 June, 2019, Members are again informed that Members will make and subscribe the oath or affirmation as required by Article 99 of the Constitution on Monday, the 17th June, 2019 from 11 A.M. onwards in the House. A member who is unable to make and subscribe the oath or affirmation on that day may do so on any subsequent sitting of Lok Sabha at 11 A.M. after giving advance intimation to the Secretary General by 10 A.M. on that day.

2. The following **revised** procedure has been laid down for making and subscribing the oath or affirmation:-

'On the name of a member being called by the Secretary General, the member will proceed from the place he/she is occupying to the right side of the Secretary General's table, where a copy of the form of oath or affirmation, as the case may be, will be handed over to him/her on production of the original certificate of Election already checked by an officer of the House. The member will face the Chair while making the oath or affirmation **and will then sign Roll of Members which will be placed on the Table on the right hand side of Secretary General's table. Thereafter, the member will go up to and shake hands with, or wish the Chair, who will then give the member permission to take his/her seat in the House. The member will pass behind the Chair to the other side of the Table and take his/her seat in the House.**'

No 'Zero Hour' on 17th, 18th, 19th and 20th of June, 2019

Members are informed that owing to oath or affirmation by newly elected members in the House, election of Hon'ble Speaker and President's Address during first four days of the first session of the Seventeenth Lok Sabha, there will be no 'Zero Hour' on 17th, 18th, 19th and 20th of June, 2019.

Members are informed that Matters of Urgent Public Importance raised after Question Hour, i.e. during 'Zero Hour' are supposed to be taken up from 21 June, 2019. **However, it is for kind information of members that to raise Matters of Urgent Public Importance during 'Zero Hour' on Friday, the 21.06.2019, they may table notices on Thursday, the 20.06.2019, between 1700 hours and 1800 hours either online through e-portal or manually in the Parliamentary Notice Office.**

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.

- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
 - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
 - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
 - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**

Kind cooperation of Hon'ble members is solicited.

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

**Time for giving notices under Rule 377 for the week commencing
Monday, 24 June, 2019**

Members are informed that notices for raising matters under Rule 377 for the week commencing **Monday, 24 June, 2019** shall be entertained from 1000 hrs. on **Wednesday, 19 June, 2019**.

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 19 June, 2019** shall be deemed to have been received at the same point of time and these shall be balloted to determine the priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A member is permitted to raise not more than one matter during a week.

Attention of members is drawn to provision of Rule 377 which reads as follows :-

“A member who wishes to bring to the notice of the House a matter which is not a point of order, shall give notice in writing to the Secretary General specifying clearly and precisely the text of the matter to be raised. The Member shall be permitted to raise it only after the Speaker has given the consent and at such time and date as the Speaker may fix.”

Members are, therefore, requested to give the text of the matter alongwith the notice.

Notice which does not contain text shall not be included in the ballot.

The text of the notice should be limited to 150 words.

Further, special attention of members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall inter alia satisfy the following conditions :-

377A (i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

**SIMULTANEOUS INTERPRETATION
FACILITY IN LOK SABHA**

As per the Direction by the Speaker, Lok Sabha, Members may now speak in the House in any of the following 22 languages listed in the Eighth Schedule to the Constitution of India. Members are required to give a notice to that effect at least half-an-hour in advance to the officer at the Table in order to enable the Interpreter concerned to take position in the Interpreters' Booth, except for Dogri, Kashmiri, Konkani, Santhali and Sindhi in respect of which a minimum of 24 hours advance notice is required to be given to make arrangements as the Interpreters for these five languages are engaged on assignment basis.

1. Assamese
2. Bengali
3. Bodo
4. Dogri
5. Gujarati
6. Hindi (Advance notice is not required)
7. Kannada
8. Kashmiri
9. Konkani
10. Maithili
11. Malayalam
12. Manipuri
13. Marathi
14. Nepali
15. Odia
16. Punjabi
17. Sanskrit
18. Santhali
19. Sindhi
20. Tamil
21. Telugu
22. Urdu

A Member or members (not more than two) in whose name(s) a question appears in the list of Starred Questions may ask supplementary questions in any of the aforesaid languages (except for the five languages mentioned in para one), provided an advance notice in this regard is given before 3 PM on the working day preceding the day on which the question is listed for oral answer. However, a minimum of 24 hours advance notice is required to be given for Dogri, Kashmiri, Konkani, Santhali and Sindhi language.

Correction of Speeches by Members

A computerized copy of every speech delivered or questions asked by Members on the floor of the House and answers given thereto on a day is supplied to them early next morning for confirmation and correction of inaccuracies, if any, which might have occurred in the process of reporting. ONLY minor corrections, namely, those in respect of grammatical errors, misreporting of quotations, figures, names etc. are permissible. Improvement of literary form or altering substance by additions, copious substitution or deletions will NOT be acceptable. Members (including Ministers) are, therefore, requested to make only the said permissible corrections IN INK neatly and legibly to ensure their correct incorporation in the final edited version of Debates.

Members are also requested to return to Editorial Branch a corrected transcript within the time limit indicated on the slip pasted thereon i.e. by 15.00 hours on the second working day. The slip pasted on the transcript should be signed by the member concerned by way of authentication.

Members are also informed that uncorrected debates are available on the Lok Sabha Website <http://loksabha.nic.in/> and they can make use of this facility for taking printouts and making corrections. The speeches so corrected by them may be signed and sent to Editorial Branch as per the time schedule suggested above for incorporating the same in the debates.

It will not be possible to accept corrections suggested beyond said permissible limits or indicated in pencil or not legible or received late.

As the proceedings are put on Lok Sabha Website, which is a time bound procedure, the above provisions will be followed strictly.

Kind co-operation of all members is solicited.

Permission for Reproduction of Material from Lok Sabha Debates

Kind attention of hon. Members is invited to Rule 379 of the Rules of Procedure and Conduct of Business in Lok Sabha which, *inter alia*, states that full report of the proceedings of the House would be published under the directions of the Speaker. Similarly, Rule 382 (1) provides that the Speaker may authorize printing, publication, distribution and sale of any paper, document or report in connection with the business of the House. The copyright of Lok Sabha Debates vests in the Hon. Speaker. As such permission of Hon. Speaker is required for reproduction of any material from the Lok Sabha Debates under the Copyright Act.

Hon. Members are requested that they may seek prior permission of the Hon. Speaker whenever they intend to publish any material from the Lok Sabha Debates. Editorial Branch of the Secretariat processes the cases relating to the grant of permission for reproduction of material from Lok Sabha Debates.

Kind co-operation of the members is solicited.

Constituent Assembly Debates (English and Hindi Versions)

Members are informed that new reprinted sets of Constituent Assembly Debates are available in English and Hindi. The English Version set is in the form of five Books (Book Nos. 1 to 5) and Hindi Version set is in form of eight Books (Book Nos 1 to 8).

Only a complete set of these Debates can be purchased. Debate(s) of particular day(s) is/are not available for sale. The price of one set of C.A. Debates is Rs. 4000/-. However, a rebate of 25 per cent will be allowed to Members of Parliament on purchase of only one set each for his/her personal use.

These sets are available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

Unparliamentary Expressions

Members are informed that a publication titled 'Unparliamentary Expressions' (2009) is available on sale.

It contains references to words and expressions declared unparliamentary in the Central Legislative Assembly, Constituent Assembly of India (Legislative), Provisional Parliament, First to Fourteenth Lok Sabhas (1952 to Feb. 2009), Rajya Sabha, State Legislatures in India and some of the Commonwealth Parliaments including the British House of Commons.

The compilation has been divided into two parts. Part-I contains words and Expressions in English, while Part-II contains Words and Expressions in Hindi and Hindi/English Translations of words and expressions received in other languages.

The compilation is priced at Rs. 1700/-. However, a rebate of 25 per cent will be allowed to Members of Parliament on purchase of only one copy each for his/her personal use. The publication is available for sale at the Sales Counter, Lok Sabha Secretariat, Reception Office, Parliament House, New Delhi.

ARREST OF SHRI P.R. NATARAJAN

The following communication dated Nil was received from Inspector of Police El Singanallur L&O PS Coimbatore City on 07 June, 2019:-

“ This is to inform that Shri P.R. Natarajan, Member of Lok Sabha, was arrested alongwith others on 07 June, 2019 at about 1100 hours at SIHS Colony, Singanallur, Coimbatore City, for indulging in agitation activity demanding the Government to complete the construction of Fly Over Bridge at SIHS colony near Railway Bridge. In this regard a case Cr. No. 847/2019 u/s 151 of Cr.PC has been registered.”

No. 112

Question Branch

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 15th June, 2019 for the sitting of Lok Sabha to be held on **02nd July, 2019** were held in the presence of **SHRI N.C. GUPTA, JOINT SECRETARY,** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 581 notices were received and 148 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

No. 113

Question Branch

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 17th June, 2019 for the sitting of Lok Sabha to be held on **03rd July, 2019** were held in the presence of **SHRI N.C. GUPTA, JOINT SECRETARY,** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 585 notices were received and 152 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

Notice Period for Tabling Cut Motions and Amendments

Notices of cut motions to the Demands for Grants can be tabled immediately after their presentation.

2. Notices of Amendments to a Bill can be tabled after the introduction of the Bill in Lok Sabha, or after a copy of the Bill, as passed by Rajya Sabha, has been laid on the Table of Lok Sabha.

3. The minimum notice period for tabling cut motions and amendments to Bills, Motions and Resolutions under the Rules of Procedure and Conduct of Business in Lok Sabha is one day.

4. As cut motions and amendments are circulated to members both in English and Hindi simultaneously, the Rules Committee (Fourth Lok Sabha) considered the question of inadequacy of the period of notice for tabling (i) Amendments to Bills, Resolutions and Motions and (ii) Cut Motions. The Committee decided that members might be requested to table such notices at least two days before the day they are to be taken up in the House.

5. The notices of cut motions and amendments tabled upto 15.15 hours on a day are printed and circulated the same day. The notices tabled after 15.15 hours are deemed to have been tabled on the next working day. These notices are printed and circulated on the next working day if the items to which they relate have not already been disposed of in the House.

6. Accordingly, members are requested to table the notices of Cut Motions and amendments to Bills, Motions and Resolutions at least two days before the day the relevant item to which they relate is to be taken up in the House, but in any case not later than 15.15 hours on the previous day.

Kind co-operation of members is solicited.

Deposit of archival/historical material in Parliamentary Museum & Archives. Books and Photographs are available in Parliamentary Museum & Archives for reference.

The Parliamentary Museum & Archives undertakes acquisition, storage and preservation of precious records, historical documents and articles connected with the origin, growth and functioning of parliamentary institutions and the Constitution in India. It is felt that these objects, which are part of our national heritage are collected, scientifically treated and preserved for the benefit of posterity.

Members are requested to consider depositing material which they have in their possession like *Private correspondence, Notes, Articles, records, Manuscripts, Speeches, Memoirs, Diaries, Relics, Art pieces, Mementos, Personal belongings and collections, Paintings, Photographs or any other material of archival/historical value connected with their career and activities as Parliamentarians and freedom fighters*, in the **Parliamentary Museum & Archives, FB-094, Parliament Library Building (Tel.No.23034131, 23034226, Fax No.23035326)** for permanent preservation and display. The material will enrich the Parliamentary Museum & Archives and be useful for research work. If desired, the material received would be returned after making necessary copies. Any secretarial assistance in sorting out and listing the material will be made available to them.

The Parliamentary Museum and Archives have 724 books on/by Members of Parliament. Members who are desirous of consulting these books may contact the PMA.

The Photo Archives too has a collection of 19,500 photographs relating to Parliamentary events and passport size photographs of Members of Parliament from 1st to 16th Lok Sabha. All these Photographs have been digitized and can be retrieved with a click of mouse with help of keywords through software available in the branch.

Kind cooperation of Members is solicited.

Secretarial Assistance to Members of Parliament

Under the Members of Parliament (Office expense allowance) Rules 1988, Lok Sabha Secretariat will pay Rs. 40,000/- per mensem to the person(s) engaged by a Member for obtaining secretarial assistance. The rule *inter-alia* requires that atleast one person so engaged should be computer literate, duly certified by the Member concerned.

2. Members are required to intimate to the Secretariat requisite details as soon as a person is engaged by them for Secretarial Assistance. However, there have been instances when requisite information regarding persons engaged by the Members was not intimated in time and requests were made for disbursing the allowances with retrospective effect. Disbursement of allowance from retrospective effect causes administrative inconveniences and therefore as a matter of policy, a decision was taken that disbursement of the payment to the persons so engaged by the Members shall be made only from the date on which the intimation regarding engagement of such person (s) is received in the MSA Branch of the Secretariat. This policy decision was notified in the Bulletin Part II No. 2406 dated 28.9.2015.

3. The information received from Members about engagement of person(s) for secretarial assistance is processed accordingly.

Kind cooperation of Members is solicited.

No. 117

MSA Branch

Exchange Order facility to Members of Lok Sabha

Members are informed that as per the decision of the Joint Committee on Salaries and Allowances of Members of Parliament, only eight (8) Exchange Orders at a time shall be issued to Members for performing air journeys by them and their spouses and companions in case of widows, widowers, spinsters or bachelor MPs. **No Exchange Order will be issued in favour of the companion of the Members.**

Members are also requested not to change the Sectors of the air-tickets, once purchased against the Exchange Orders issued by Lok Sabha Secretariat, in order to avoid any complications in arranging payment to Air India against invoices.

Kind co-operation of Members is solicited.

No. 118

MSA Branch

Processing of Members' TA/DA Claims

Members are informed that while preferring TA/DA claims, they are requested to furnish details of journey(s) performed chronologically, along with used Air-Tickets and the original Boarding Passes, in the prescribed arrival/departure format, to the MSA Branch. This will expedite the processing of TA/DA claims. The photocopies of Boarding Passes will not be honoured for processing the claims.

Members are also requested to countersign the e-tickets, while submitting TA/DA claims.

Kind cooperation of the Members is solicited.

7. BANK
BRANCH
NAME

8. BANK
BRANCH
ADDRESS

						P	I	N						

9. COMPLETE
ACCOUNT
NUMBER

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10. IFS CODE OF
BANK BRNCH

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11. 9-DIGIT MICR
CODE OF
BRANCH

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- (I) I hereby declare that the particulars given above are correct and complete. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information, I would not hold the disbursing authority responsible.
- (II) I hereby authorize the Lok Sabha Secretariat to remit my all payments directly into my bank account.

(SIGNATURE OF MEMBER OF PARLIAMENT)

Note: Please attach one copy of cancelled cheque leaf (after cutting the cheque number)

3. Similar bank details are also required in respect of the personal staff engaged by Members.

Kind cooperation of Members is solicited.

SNEHLATA SHRIVASTAVA
Secretary General